THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.720/2021 Un-numbered Company Appeal (AT) No. /2021 (F.No.17.03.2021/NCLAT/UR/01304

In the matter of:

AVS Enterprises Pvt. Ltd. Appellants

Versus

Registrar of Companies, Delhi & and Anr. Respondents

Appearance: Mr. Prateek Kedawat, Advocate for the Appellant.

12.04.2021

This hearing has been held through video conferencing.

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellants filed the Memo of Appeal on 15.03.2021 and the Office after scrutiny of the Memo of Appeal on 17.03.2021, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellant on 31.03.2021. The Appellant re-filed the Memo of Appeal on 08.04.2021. It is stated in the Interlocutory Application (IA) that due to surge in COVID-19 case and limited mobility, it took time to remove the defects. Hence, there is delay of 15 days in refiling the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission (fresh case)'.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar